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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No.1231/99

Date of Order : 25.8.99

BETWEEN:

Y.V.R.K Murthy .. Applicant.

AND

1. Telecom Dist. Manager,
Srikakulam.
2. C.A.Balasubramaniyan,
Addl.Controller General of
Accounts (Retired),
Inquiry Officer, Plot No.1249.
Road No.62, Jubilee Hills.
Hyderabad. .. Respondents.

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Counsel for the applicant .. Mr.V.Veerabhadraiah

Counsel for the Respondents .. Mr.B.N.Sharma

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER(ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER(JUDL.)

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O R D E R

)(As per Hon'ble Shri R.Rangarajan, Member(Admn.))(

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Mr.Veerabhadraiah, learned counsel for the applicant and Mr.M.C.Jacob for Mr.B.N.Sharma, learned standing counsel for the respondents.

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2. The applicant while working as a Junior Telecom Officer was issued with a charge sheet bearing No.X-1/TDE/YVRK/94-95/19 dated 23.9.94 (A-1). He submitted his explanation and an enquiry was conducted. Enquiry ^{Officer} found him responsible for the lapses. Hence he was given a copy of the enquiry report and a punishment was ordered by the impugned order dated 14.6.99 (A-2) issued by District Telecom Manager, Srikakulam imposing a penalty of reduction to a lower stage of Rs.6500/- from 7900/- in the time scale of pay of Rs.6500-200-10500 for a period of 3 years w.e.f. 1.7.99. It is further directed that the applicant will not earn any increments of pay during the period of reduction and that on expiry of this period the reduction will not have the effect of postponing the future increments of pay.

3. The applicant challenges the above order and prays for other consequential benefits.

4. The applicant has got a statutory provision to appeal against the ^{order of the} disciplinary authority. The applicant has not resorted to that provision. He submits that as he is affected he is approaching this Tribunal. Normally, the Tribunal will not consider for giving any relief before the machinery ^{for} redressal of his grievance available to him departmentally is exhausted. In this case, this being a disciplinary case it is essential that the applicant should

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approach the appellate authority by filing an appeal before approaching this forum.

5. The applicant is now directed to resort that method and if he is going to be aggrieved by the order of the appellate authority he is at liberty to approach this Tribunal in accordance with the law.

submit his
The applicant should appeal within 30 days from today. If such an appeal is received then that appeal should be disposed of within a period of 2 months without taking note of limitation, if any.

6. The OA is ordered accordingly. No costs.

B.S.JAI PARAMESHWAR
(B.S.JAI PARAMESHWAR)
Member (Jud.)

228(7)

R.RANGARAJAN
(R.RANGARAJAN)
Member (Admn.)

Dated : 25th August, 1999

(Dictated in Open Court)

sd.

*Any
T-700*

1ST AND II NO COURT

COPY TO :-

1. HDHNC

2. HRRN M (A)

3. HSSDP M (J)

4. D.R. (A)

5. SPARE

6. ADVOCATE

7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE-CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (ADMM.)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (JUDL)

* * *

DATE OF ORDER: 25/8/99

MR/R/CP/NO.

IN
CA. NO. 1231/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

6 copies

